

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 8015/2022

[Arising out of impugned final judgment and order dated 30-04-2020 in MP No. 6012/2018 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

N.M. RAUT & ORS.

Respondent(s)

(IA No. 64017/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 51428/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 10457-10458/2022 (IV-C)

(IA No. 83576/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11342-11343/2022 (IV-C)

(IA No. 135770/2022 - APPLICATION FOR TAGGING/DETAGGING
IA No. 89976/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 10475-10476/2022 (IV-C)

(IA No. 134813/2022 - APPLICATION FOR TAGGING/DETAGGING
IA No. 83714/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

IA No. 197547/2022 - INTERVENTION APPLICATION

IA No. 37814/2023 - INTERVENTION/IMPLEADMENT

IA No. 169857/2022 - INTERVENTION/IMPLEADMENT

IA No. 117565/2024 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 10642-10643/2022 (IV-C)

(IA No. 85079/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

IA No. 201471/2022 - INTERVENTION APPLICATION

IA No. 201469/2022 - INTERVENTION APPLICATION

IA No. 168213/2022 - INTERVENTION APPLICATION)

SLP(C) No. 12354-12355/2022 (IV-C)

(IA No. 94986/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 15188-15189/2022 (IV-C)

(IA No. 106605/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 10693-10694/2022 (IV-C)
(IA No. 85291/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 10272-10273/2022 (IV-C)
(IA No. 134821/2022 - APPLICATION FOR TAGGING/DETAGGING
IA No. 81349/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11119-11120/2022 (IV-C)
(IA No. 87672/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11207-11208/2022 (IV-C)
(IA No. 88492/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 2995/2023 (IV-C)

SLP(C) No. 2557/2023 (IV-C)
(IA No. 14238/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3197/2024 (IV-C)
(IA No. 20252/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3198/2024 (IV-C)
(IA No. 22535/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 9604/2024 (IV-C)

SLP(C) No. 12060/2024 (IV-C)

SLP(C) No. 12261/2024 (IV-C)

Date : 12-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Arjun Garg, AOR

Mr. P. S. Patwalia, Sr. Adv.
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Ms. Shreya Jain, Adv.
Ms. BLN Shivani, Adv.
Mr. Mukesh Kumar Maroria, AOR
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Mr. Chinmayee Chandra, Adv.
Mr. Siddhant Kohli, Adv.
Mr. Pratyush Shrivastava, Adv.
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Ms. Aakanksha Kaul, Adv.
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For Respondent(s)

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Mr. Kaustubh D. Kadasne, Adv.
Mr. Chandra Prakash, AOR

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Mr. Arvind Kumar, Adv.
Mr. Abhay Kumar Mishra, Adv.
Mr. Ankit Kumar Vats, Adv.
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Mr. V. Giri, Sr. Adv.
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Ms. Navpreet Kaur, Adv.
Mr. Nilay Rai, Adv.
Mr. Prince Singh, Adv.
Mr. Harshad Sundar, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Civil Appeals @ SLP(C) Nos. 8015 OF 2022, 10457-10458 of 2022, 11342-11343 of 2022, 10475-10476 of 2022, 10642-10643 of 2022, 12354-12355 of 2022, 15188-15189 of 2022, 10693-10694 of 2022, 10272-10273 of 2022, 11119-11120 of 2022, 11207-11208 of 2022, 2995 of 2023 and 2557 of 2023

The appeals are allowed in terms of the reportable judgment.

Pending application(s), including applications for impleadment/intervention, if any, shall stand disposed of.

Civil Appeals @SLP(C) Nos. 3197 of 2024, 3198 of 2024, 9604 of 2024, 12060 of 2024 and 12261 of 2024)

Leave granted.

The present appeals are disposed of in terms of the judgment passed in Civil Appeal @ SLP (C) 8015/2022.

Pending application(s), including applications for impleadment/intervention, if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(Signed reportable judgment is placed on the file)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR